

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No.205/2017

IN THE MATTER OF:

Sai Computers Pvt. Ltd.

.... Applicant/petitioner

Vs.

Registrar of Companies

.... Respondent

Order under Section 252 (3) of the Companies Act

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the Applicant/petitioner: Ms. Dilip Kr. Niranjana, Advocate

For the Respondent: Ms. Lakshmi Gurung, standing Counsel & Ms. Easha Kadian, Advocate for Income Tax (Dept.)

ORDER

Ms. Lakshmi Gurung, learned standing counsel for the Income Tax Department requests for some more time to file reply.

Let the reply be filed within two weeks with a copy in advance to the other side. It shall be treated as last opportunity.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the other side.

List for further consideration on 19.02.2018.

Sd-
(M.M. KUMAR)
PRESIDENT

Sd-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018

Vineet